

NATIONAL COMPANY LAW TRIBUNAL

COURT-I, MUMBAI BENCH

Item 13

CA 307/2022 IN CP 1017/MB/2020

CORAM:

SH. SHYAM BABU GAUTAM

JUSTICE P.N. DESHMUKH (Retd.)

HON'BLE MEMBER (T)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **29.09.2022**

NAME OF THE PARTIES: - **Urvashi Bharat Khater V/s Laxsons (India)
Pvt Ltd. & Ors.**

Appearance (via video-conference):

For the Applicant : Mr. Nausher Kohli, Advocate

For the Respondent : Mr. Ranjeev Carvalho, Advocate

Sections 241-242 of the Companies Act, 2013

ORDER

Ld. Counsel for the Petitioner seeks time to place on record Hard Copies of the main Company Petition. Time is allowed. Petitioner is directed to place on record two sets of Hard Copies of the main Company Petition well before the adjourned date. Respondent to ensure the Hard Copies of the written submissions is on record. List this matter on Board on 11.10.2022, for further consideration and hearing. Registry is directed to retain the position of this matter High on Board on the adjourned date.

Sd/-

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

JUSTICE P.N. DESHMUKH
Member (Judicial)

Vedant Kedare